As introduced in the Rajya Sabha on the 4th December, 2015

Bill No. XXXII of 2015

THE ANDHRA PRADESH REORGANISATION (AMENDMENT) BILL, 2015

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BILL

further to amend the Andhra Pradesh Reorganisation Act, 2014.

BE it enacted by Parliament in the Sixty-sixth Year of the Republic of India as follows:-

1. (1) This Act may be called the Andhra Pradesh Reorganisation (Amendment) Act, 2015.

(2) It shall come into force on such date, as the Central Government may, by notificationin the Official Gazette, appoint, but not later than six months from the date of assent to this Act.

6 of 2014

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2. In the Andhra Pradesh Reorganisation Act, 2014 (hereinafter referred to as the principal Act, in section, 46, after sub-section (*3*), the following shall be inserted, namely:—

"(4) Notwithstanding anything in sub-sections (1) to (3), the Central Government shall grant the successor State of Andhra Pradesh the special status for ten years."

3. In the Thirteenth Scheduled of the principal Act under the sub-heading 'Infrastructure' (*i*) after entry 6, the following shall be inserted, namely:—

"Notwithstanding anything in entry 6, the Government of India shall make the existing Visakhapatnam, Vijayawada and Tirupati airports to be of international

Short title and commencement.

Amendmnt of Section 46.

Amendment of Thirteenth Schedule of Act 6 of 2014. standards within five years from the date of commencemnt of this Act."

(ii) after entry 8, the following shall be inserted namely:-

"Notwithstanding anything in entry 8, the Government of India shall create the new railway zone within one year from the date of commencement of this Act."

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(iii) after entry 9, the following shall be inserted namely:----

"Notwithstanding anything in entry 9, the Government of India shall get the process of improving road connectivity implemented in the backward regions of the successor State of Telangana within five years from the date of commencement of this Act."

(iv) after entry 10, the following shall be inserted namely:----

"Notwithstanding anything in entry 10, the Government of India shall establish a Rail Coach Factory in the successor State of Telangana and improve rail connectivity in the State within two years from the date of commencement of this Act."

STATEMENT OF OBJECTS AND REASONS

After reorganisation of the State of Andhra Pradesh, the successor States namely, Telengana and Andhra Pradesh are facing difficulties in generating finance and creating infrastructure. While the State of Telengana is facing power crisis, the State of Andhra Pradesh is facing financial crunch and under-development in the matter of infrastructure. Hence, there is an urgent need to expedite the process of development in both the States.

The Bill seeks to achieve the above object.

DR. T. SUBBARAMI REDDY

FINANCIAL MEMORANDUM

Clause 2 of the Bill provides that the Central Government shall grant special status to the successor State of Andhra Pradesh. Clause 3 provide for expeditious implementation of various projects and infrastructure development within a stipulated period. The Bill, therefore, if enacted, is likely to involve expenditure from the Consolidated Fund of India. It is likely to involve annual recurring expenditure of rupees fifty thousand crore.

A non-recurring expenditure of rupees ten thousand crore is also likely to be involved.

ANNEXURE

EXTRACT FROM THE ANDHRA PRADESH REORGANISATION ACT, 2014

(6 OF 2014)

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46 (3). The Central Government shall, while considering the special development package for the successor State of Andhra Pradesh, provide adequate incentives, in particular for

THE THIRTEENTH SCHEDULE

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Rayalaseema and north coastal regions of that State. *

Education

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Infrastructure					
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6. The Government of India shall, within six months from the appointed day, examine the feasibility of expanding the existing Visakhapatnam, Vijayawada and Tirupati airports to international standards and take an expeditious decision thereon;

* * 7. * *

8. Indian Railways shall, within six months from the appointed day, examine establishing a new railway zone in the successor State of Andhra Pradesh and take an expeditious decision thereon;

9. NHAI shall take necessary steps to improve road connectivity in the backward regions of the successor State of Telangana;

10. The Indian Railways shall, within six months from the appointed day, examine the feasibility of establishing a Rail Coach Factory in the successor State of Telangana and improve rail connectivity in the State and take an expeditious decision thereon;

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RAJYA SABHA

A BILL

further to amend the Andhra Pradesh Reorganisation Act, 2014

(Dr. T. Subbarami Reddy, M.P.)

GMGIPMRND-3376RS(S3)-07-12-2015.